have noticed that in the budgetary provisions, this railway track gauge conversion has not figured. In addition, the replacement of the railway track that was damaged in floods, is also to be taken up. It is more than two years now, though the railways are the life-line for commuting. So far as the roads in Arunachal Pradesh and Eastern Assam are concerned, these roads normally get damaged during floods. It is unfortunate that these are yet to be taken up. I would earnestly request the hon. Minister to seriously consider these issues. I would also request him to assure us that the lines would be replaced; and the gauge conversion would be taken up in the ensuring season.

श्री नितिश कमार: सभापित महोदय, नॉर्थ ईस्टर्न स्टेट्स के प्रोजैक्ट के लिए जो भी हमारा बजटरी सपोर्ट है, खास करके न्यू लाइन, गेज कनवर्जन, डबलिंग, इलैक्ट्रीफिकेशन को अगर देखें और एम0 टी 0 पी 0 मैट्रो ट्रांसपोर्ट प्रोजैक्ट इस मद में जो भी प्लान में बजटरी सपोर्ट हमें मिला, उसका दस प्रतिशत हमने नार्थ ईस्टर्न स्टेट्स के लिए ईयरमार्क कर दिया है। जहां तक नार्थ ईस्टर्न स्टेट्स के लिए इस बार के ऐलोकेशन का सवाल है, वह सफीशिएंट है, डिफरेंट प्रोजैक्ट्स में वह ऐलोकेशन किया गया है। इसके अतिरिक्त जैसा माननीय सदस्य ने पर्टीकुलर रेलवे लेथ की बात की है, जो वॉशअवे हो गया है, उस प्रश्न का संबंध रिन्यूअल से है।इससे वह कवर्ड नहीं होता है,इसके लिए रेस्टोरेशन को देखना पड़ेगा कि क्या रेस्टोरेशन के लिए कोई नया प्रोजैक्ट है, उसका क्या सर्वेक्षण हुआ है। उसके बारे में में अचानक कुछ नही बता सकता हूँ लेकिन मैं माननीय सदस्य के साथ अलग से चर्चा कर सकता हूँ और इसमें हम लोग देख सकते है कि हम इस दिशा में क्या कर सकते हैं।

श्री अरूण कुमार शर्मा : सर, 1996 में गेज कनवर्जन के लिए सर्वे भी हुआ था।

MR. CHAIRMAN: He would reply to you separately when you meet him. Now, next Question 184.

Trafficking of Children

* 184. DR. KARAN SINGH: †

SHRI AIMADUDDIN AHMED KHAN (DURRU):

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that trafficking in children continues unabated and trafficked children have been retrieved from different States all over the country;

†The Question was actually asked on the floor of the House by Dr. Karan Singh.

- (b) whether a pattern in trafficking of children from different States and their retrieval, has emerged with some of the States like Andhra Pradesh, Kamataka. Maharasthra, Orissa, Tamil Nadu cropping up more often than other;
- (c) if so, the number of children retrieved from each State during 1999, 2000 and 2001, so far; and
 - (d) the steps taken by Government to prevent trafficking of children?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) to (c) Trafficking of children is an offence under the Immoral Traffic (Prevention) Act, 1956 (ITPA), administered by the States/UTs. As per information readily available with us, in rescue operations in the Union Territory of Delhi between January 1, 2001 and 17th September, 2001, 143 girls have been rescued. Of these. 31 girls belonged to Andhra Pradesh; 12 each to Kamataka and Maharashtra; and I to Tamil Nadu. On the directions of the Delhi High Court, steps have been taken for their rehabilitation in consultation with respective State Governments.
- (d) The Government has taken the following steps to prevent trafficking of children:—
- (i) Drawn up a National Plan of Action (1998) and constituted a Central Advisory Committee to combat trafficking, rescue and rehabilitate victims of trafficking and commercial sexual exploitation, and activate legal and law enforcement systems to strengthen implementation of the ITPA.
- (ii) Set up State Advisory Committees on Trafficking for the same purpose, devolving authority and seeking to mobilize greater state resources in the fight against trafficking.
- (iii) The Department of Women & Child Development (DWCD) has issued guidelines to the States for effective implementation of the Plan of Action and regularly reviews State action.
- (iv) The DWCD is presently reviewing the existing legal framework including the Immoral Trafficking (Prevention) Act.
- (v) DWCD has undertaken regional efforts, in alliance with NGOs, to create greater awareness of the dimensions of trafficking and increase sensitivity to victims among Government departments, the police and judiciary, as well as within civil society at large.

- (vi) The National Commission for Women is conducting active advocacy against trafficking in partnership with NGOs. It has conducted 20 workshops all over the country and has prepared a comprehensive Report on the subject.
- (vii) Concerned State Governments have enacted legislation to prohibit Devdasi and prevent Jogin traditions of sexual exploitation.
- (viii) Profiling NGOs that are engaged in tackling trafficking and helping to rehabilitate victims.
- (ix) The DWCD has initiated a new scheme called SWADHAR for women in difficult situations applicable to victims of trafficking also. The Scheme provides for shelter, counselling, medical assistance, vocational training to rescued victims.
- (x) DWCD has formulated a model grant-in-aid scheme for assistance to NGOs to combat trafficking in source areas, traditional areas and destination areas through prevention, rescue and rehabilitation. Emphasis is placed on counselling, non-formal education and vocational training.
- (xi) DWCD has notified officers of the level of Inspector and above in the CBI as Trafficking Police Officers for investigation of inter-state trafficking cases.
- (xii) The DWCD has proposed to the Ministry of Home Affairs to set up a nodal agency for combating and monitoring of trafficking.
- (xiii) The NHRC and DWCD have initiated a Survey on trafficking within the country. The study will also investigate the causal and behavioral aspects of all agents in trafficking. The DWCD has also commissioned a Survey to go into the magnitude of the problem, an estimate of the numbers involved and trafficking routes.
- DR. KARAN SINGH: Mr. Chairman, Sir, I am sure, I speak for every Member of this House when I say that trafficking of children for sexual exploitation is a shame and disgrace to all of us. We consider ourselves a civilised nation, but the figures that we have come across show that this evil is growing. It is not only odd and rare cases; there are well-organised international rackets which function in this country and in other countries in Asia. They are constantly exploiting the children, and, particularly, the girl children. There is a clear definition for 'trafficking', 'trafficking' means recruitment, movement, transportation, buying and selling of children and women for the purpose of cheap labour, prostitution, beggary, and so on. Nearly two million children are trafficked globally, every year.

Sir, the hon. Minister, in his reply, has stated that they have taken some steps to prevent trafficking of children, but, quite clearly, these steps are abosolutely inadequate. There are reasons to believe that in the metropolis, particularly in Mumbai, Delhi and Kolkata, there are vast networks which prey upon children and, therefore, make vast sums of money out of exploitation of the most vulnerable sections of the society.

I would like to know from the hon. Minister: (a) In how many cases prosecutions have been actually launched? (b) In how many cases convictions have been secured? We hear every time that there are laws, but we never hear of anybody actually being prosecuted for this. Have you launched prosecution? There are reasons to believe that lakhs of children are trafficked every year and the figures that we are shown are completely inadequate. What are we doing to enforce the laws that we have? If the laws are not adequate, would the Government come forward and bring before the House a new set of laws? Because, something has to be done; otherwise, the exploitation and growth of Aids around the country and surrounding countries are reaching very alarming proportions. Would the Government throw light on these?

खाँ० मुरली मनोहर जोशी: सभापित जी, यह बहुत महत्वपूर्ण प्रश्न है जो सम्माननीय सदस्य ने उठाया है और हम इस बात से सहमत हैं कि यह एक ऐसी विश्व व्यापी बीमारी है जिसकी रोकथाम करना परम आवश्यक है। यदि यह इसी रूप में बढ़ती गई तो यह न केवल हिंदुस्तान के लिए बल्कि समस्त विश्व के लिए एक कलंक होगा। अभी जैसा माननीय सदस्य ने अवगत कराया कि बहुत ही संगठित गिरोह इस काम में लगे हुए हैं। इनका केवल एक ही गिरोह नहीं होता, जितने भी ड्रग ट्रैफिकिंग करते हैं, वे भी इसमें शामिल होते हैं, जो करेंसी ट्रैफिकिंग करते हैं, वे भी इसमें शामिल होते हैं और जो देह व्यापार की ट्रैफिकिंग करते हैं भी, वे भी इसमें सम्मिलित होते हैं। यह एक बड़ी व्यापक समस्या है। इसके लिए अंतर्राष्ट्रीय स्तर पर भी कदम उठाए जा रहे हैं और हमारे देश के आस-पड़ोस के देशों में से जो यह व्यापार हमारे यहां होता है, उसको ध्यान में रखकर अभी जनवरी 2002 में सार्क देशों का जो सम्मेलन काठमांडू में हुआ था, उसमें बहुत सारी योजनाएं बनाई गई थीं तािक आस-पास के देशों से भारत में अनैतिक व्यापार, देह व्यापार न हो सके। इसके बारे में फॉलोअप ऐक्शन शुरू हुआ है और चूंकि जनवरी 2002 में ही सार्क के ये प्रस्ताव पारित हुए हैं और विभिन्न पड़ोसी देशों के साथ मिलकर हम इस पर काम कर रहें हैं।

जहां तक आपका प्रश्न है कि कितने केस रजिस्टर हुए और कितने कनविक्शन हुए है , तो हमारे पास जो आंकड़े है, उनके अनुसार 433 केस रजिस्टर हुए जिनमें 368 में चार्जशीट हुई और कनविक्शन हुए 2761 अब समस्या यह है कि वे केस है जो रजिस्टर होते हैं लेकिन बहुत बड़ी संख्या

में ऐसे केस भी होते हैं जो रजिस्टर नहीं होते। केसेज का रजिस्टर करना और उन पर कार्यवाही करना, यह राज्य सरकारों की जिम्मेदारी है और इसमें मुश्किल यह है कि जो स्पेशल ऐक्टस के मुताबिक केसेज हैं, उनकी जानकारी तो हेमं मिल जाती है लेकिन जो आई. पी. सी. के केसेज है, वे बहुत बड़ी मात्रा में होते हैं और उनको अलग करना हमारे लिए संभव नहीं हो पा रहा है। हमने पिछले कुछ महीनों से देखा है कि अभी तक अपने देश में इन आंकड़ों को एकत्रित करने की जो व्यवस्था रही है, पिछले 40-50 सालों में, वह बहुत कमजोर रही है और ये आंकड़े विधिवत हमारे पास नहीं आ पाते हैं। इसलिए हमने अभी इस मामले में एन .सी. डब्ल्यू की सहायता ली है और विभिन्न संस्थाओं की सहायता हम ले रहे हैं। अंतर्राष्ट्रीय स्तर पर पर यह जानकारी हमें हो सके, इसके लिए हम एशियन डेवलेपमेंट बैंक की सहायता से संस्थाएं बना रहें हैं और हमारे देश में इसकी व्यवस्था ठीक से हो सके, इसके लिए दिल्ली विश्वविद्यालय, टाटा इंस्टीटयट ऑफ सोशल साइंसेज , नेशनल वीमेग्स कमीशन ,नेशनल ह्यमन राईटस कमीशन , इन सबकी सहायता से देश को विभिन्न जोन्स में बांट कर वहां के आंकड़े इकट्ठा करने की और इस व्यवस्था को सुदृढ़ करने की हमने योजना बनाई है। मैं इस बात से सहमत हूँ और हमने देखा है इस बात को कि जब हमें सही आंकडे नहीं मिलेंगें , सही जानकारी नहीं मिलेगी, तब तक उनकी रोकथाम करने में भी कठिनाई होगी। राज्य सरकारों को हिदायतें दी गई हैं .हमारी जो सहयोगी राज्य मंत्री हैं. वे इसके लिए विभिन्न राज्यों में गई हैं और वहां जो कमेटियां बनाई गई है , उन्होनें उनकी बैठकें कराई हैं। साथ ही साथ जो महिला आयोग की सदस्याएं हैं, उन्होनें देश भर में किस प्रकार से इसको इंप्लिमेंट कर सकें और किस प्रकार से आकड़े इकट्टा कर सकें, इसके लिए वर्कशाप्स आयोजित की है। बीस राज्यों में उन्होनें इस व्यवस्था को सुदृढ़ करने के लिए आयोजन किए हैं। इस तरह से हम कोशिश में हैं कि पहला काम यह हो कि आंकडे ठीक मिलें, समय पर मिलें ताकि उनकी रोकथाम करने के लिए हम गृह मंत्रालय तथा राज्य मंत्रालयों के साथ मिलकर काम कर सकें । हमारे मंत्रालय की कठिनाई यह है कि जहां तक जानकारी देने का जिम्मा है, वह हमारे पास हैं और जानकारी इकट्ठा करने का जिम्मा और उसकी रोकथाम करने का जिम्मा राज्य सरकारों और अन्य मंत्रालयों क पास है। इसमें अभी तक हमने जो पिछले दस-बीस सालों की गतिविधियां देखी है, कार्य प्रणाली देखी है, वह निहायत कमजोर थी , उसको अब हम सूदढ़ कर रहें हैं। सम्माननीय सभापति जी, मैं आपको अपने मंत्रालय की तरफ से आश्वासन देता हूँ इस समस्या का निवारण करने के लिए ,आंकडों को ठीक प्रकार से इक्ट्रा करने के लिए और यदि आवश्यकता पड़े कि इंप्लिमेंटेशन को कैसे और सुदढ़ किया जाए इसके लिए दिए गए सुझावों का स्वागत करेंगे । इसके कानून को सुधारने के लिए भी हमने प्रस्ताव किया है। लॉ डिपार्टमेंट के अंतर्गत इसका एफोर्सेमेंट कैसे और अच्छा कर सकें इसके लिए प्रस्ताव भेजा है। वे इस पर विचार कर रहे हैं और हम भी बहुत जागरूक हैं। जो सुझाव आप हमें देंगे हम आपके उन सभी सुझावों का स्वागत करेगें।

SHRI NILOTPAL BASU: Sir, we need to have some control on reply as well.

DR. MURLIMANOHAR JOSHI: The reply depends upon the magnitude and intensity of the question. It is a question relating to the entire globe. So, the reply has to be in detail. If you raise such an important question, I think, you will have to bear with the reply.

DR. KARAN SINGH: Sir, this is indeed an important question. This evil network is exploiting the people around the world. The hon. Minister has mentioned that only 250 convictions have taken place. I have a report before me which says that during the last ten years, over 3,000 children from Murshidabad alone were trafficked out and exported to Saudi Arabia to work as camel jockeys and for begging on the streets. It is a well known fact that the National Geographic Channel had a full-fledged programme in which they showed the young girls being trafficked from Nepal and smuggled to Mumbai and Kerala for brothels. The whole thing is working as a terrible racket. I am glad that the hon. Minister has mentioned that they are taking an integral and holistic view on this. But I would urge two things. The first one is that there should be a much more vigil on our borders with Bangladesh and Nepal because children are being trafficked into India through these routes. You will also have to be vigilant on the Haj pilgrimage, because we have had some reports that in the name of Haj pilgrimage, children are being trafficked and sold in Saudi Arabia. So, we have got to be vigilant. I hope that the proposed amendments to the legislation that the hon. Minister is referring to will be brought before this House very quickly so that we can help to meet this evil.

DR. MURLI MANOHAR JOSHI: Sir, the first point is: these convictions and statistics relate only to one year. The details are not pertaining to the last ten years ...(*Interruptions*)... Yes.

Secondly, as I have already informed the procedure of collecting this data and implementing the present enactment is very weak. It is highly atomised. As you have seen, we have taken sufficient measures. The Minister in charge of this Department is very much concerned about it. She has been going even to those places where this problem is on a greater intensity. I assure you, while taking up the amendments, the Government will take into consideration all the suggestions that have been made; and this legislation will come before the House very soon. I hope that the proposed amendments are adopted very soon, so that we can exercise a strict control and vigil on these issues. I am thankful to

the hon. Member for his suggestion that more vigil should be kept on the borders. I will certainly pass on this suggestion to the enforcing agencies saying that this is the concern expressed by the hon. Member.

SHRI AIMADUDDIN AHMED KHAN (DURRU): Sir, I associate myself with the sentiments expressed by my senior colleague Dr. Karan Singh on this matter. I would like to draw the attention of the hon. Minister of Human Resource Development to the Government's reply, through the Minister of State for Home Affairs, on 25th July, 2001, in which he had stated that the existing laws were adequate to prevent and punish such trafficking of children. I would like to know from the hon. Minister whether it is the same law which he is referring to.

DR. MURLIMANOHAR JOSHI: Sir, we have received several suggestions for amending the Immoral Trafficking Act from various organisations and from the National Commission for Women. So, we have suggested those amendments in the light of these recommendations.

SHRI BALWANT SINGH RAMOOWALIA: Sir, while replying to the main question, the Minister has referred to various steps being taken by the Government to prevent the trafficking of children. I am surprised that a very vital agency is missing from the list that has misused children for trafficking. Secondly, in the list of steps being taken 'adoption' is also missing. Even adoption of children is misused by various NGOs in Orissa and Andhra Pradesh, where girls above the age of 11 and 12 are adopted and then misused. Therefore, why has the Ministry of Social Justice and Empowerment been kept outof the subject? There is no reference to that Ministry. That should not have been kept away because the Ministry of Social Justice and Empowerment looks after the activities relating to adoption. Secondly, the NGOs that had been found guilty and even punished and blacklisted in Orissa are also net referred to here. Will the hon. Minister dwell upon this point 's to why the Ministry of Social Justice and Empowennent has been kept away from the subject, and why has the area of 'adoption' been left out?\^ Will he consider to associate the Ministry of Social Justice and Empowerment, and will he examine the role of NGOs involved in 'adoption' of children?

डा. मुरली मनोहर जोशी: श्रीमान, यह प्रश्न इस मूल प्रश्न से उत्पन्न नहीं होता। लेकिन फिर भी मैं यह जानकारी देना चाहूंगा कि इस मामले को हमारा जो सामाजिक न्याय और सशक्तिकरण मंत्रालय हैं, वह देखता है। इसी सदन में इसका उतर पहले भी दिया जा चुका हैं। जिन एन.जी. ओज के बारे में शिकायतें थी, कानून के मुताबिक उन पर मुकदमें चले, आन्ध्र प्रदेश में भी और कर्नाटक

में भी। कर्नाटक में स्वंय हमारी मंत्री गई थीं। वहां उन्होंने इस मामले की विधिवत् परीक्षा की। उस मंत्रालय के साथ हमारा बराबर सम्पर्क है। उस कानून के तहत जो कुछ कार्यवाहियां करने की आवश्यकता है, वह मंत्रालय विधिवत् करेगा।

श्री बलवन्त सिंह राम्वालिया: इसमें तो नहीं है।

डा. मुरली मनोहर जोशी: इससे मतलब नहीं है। सम्मानित सदस्य के पास यदि कोई निश्चित सूचना हो कि अमुक राज्य में अडाप्शन के बाद, उसका दुरूपयोग इस रूप में हुआ है तो वह हमें दें। हम उसकी जांच भी करायेगें और संबंधित एन. जी. ओ. को दिण्डित भी करवाएंगें। लेकिन इम्मोरल ट्रैफिक के अर्न्तगत वह एक्ट नहीं आता (व्यवधान) ...

श्री बलवन्त सिंह राम्वालिया: मिसयूज होता है।

डा. मुरली मनोहर जोशी: मिसयूज होता है तो आप संबंधित मंत्रालय को लिखें । मिसयूज की लिखित शिकायत हमें भी दे सकते हैं । हम उसकी जांच करवा लेंगें । मिसयूज तो तमाम कानूनों का हो सकता हैं । मनुष्य मस्तिष्क उर्वर है । कानून संसद बनाती है लेकिन उसका उल्लंघन करने के लिए लोग रास्तें भी खोज लेते हैं । उनको हम बन्द करते हैं । मैं सुझाव दूंगा कि अगर आपके पास स्पेसेफिक घटना है, विशेष घटना है तो बताएं । हम जरूर जांच करायेंगे । जितनी शिकायतें इसके पहले आई थीं , उसके आधर पर जांच हो चुकी है । लोगों पर मुकदमें चल रहे हैं । जो संस्थाएं ब्लैक लिस्ट करने वाली थी उनको ब्लैक लिस्ट भी किया गया है । पूरी कार्यवाही की गई है ।

SHRI HANSRAJ BHARDWAJ: Sir, 1 appreciate what the Hon. Minister has said, but he will also appreciate that these two problems -exploitation of women, particularly from the poorer sections of the society, and from wellidentified areas of Nepal and Terai region of Gadwal and Kumoan, where it still continues; and abuse of child require a drastic legislation. Particularly for children, there is a law, which I drafted, that is, the Juvenile Justice Act. I suggest that it should be drastically amended, providing more safeguards and rehabilitation programme for the affected children, because if a child is brought to a court, he may face the trauma, and thereafter, may be neglected. Similarly, in regard to Nari Niketan, several action groups from Mumbai, particularly Sheela Bagse and her group, came to me, and we brought forth some reforms. But reforms are required continuously. After Jamnadas Akhtar nobody tackled it in Delhi. After the partition, in Delhi also, he did some pioneering work. But now such social action groups are not emerging. Will be hon. Minister encourage the social action groups, particularly, the women organisations and the voluntary organisations to find out areas where these problems have been continuing for decades? That will give you an idea as to where these offences

are being committed. Now a days, no ordinary kidnappings are being done. A large number of boys are being purchased from here and sold outside. So, it requires a multi-pronged strategy to solve this problem. Not only the Ministry of Human Resource Development, but also the Ministry of External Affairs and the Ministry of Home Affairs, would have to find a solution, so that this menace could be stopped. Our children are found abroad working on menial jobs, it brings a bad name to our country. Some awareness has to be created. The NGOs should also be involved in it.

डा. मुरली मनोहर जोशी: सभापति जी ये सब सुझाव हम क्रियान्वित कर रहे हैं । जैसा मैंने निवेदन किया कि सार्क देशों के सम्मेलन में पड़ोसी देशों के साथ इस प्रकार के समझौते किए गए हैं। इन सारी समस्याओं पर मिल बैठकर विचार किया गया और उसको रोकने के लिए एजेंसीज बनाने की बात की गयी। इसी तरह से ग्राटंस इन एड हम अपनी तमाम संस्थाओं को दे रहे हैं। आपको यह जानकर खुशी होगी कि इस बारे में स्वाधार योजना बनायी गयी है, जिसमें पहले केवल नाम मात्र का उसका बजट था ,इस बार उसका बजट लगभग शुन्य से बढ़ाकर 18 करोड़ किया गया है। 10 करोड़ रूपया इस बीमारी से लंडने के लिए जो विभिन्न उपाय हैं उन्हीं पर खर्च किया जाएगा। जैसा मैने निवेदन किया कि हम देश को 5-6 हिस्सों में बांटकर , चार पांच संस्थाएं जो मैने आपको बतायी है , उनके माध्यम से , उन परिस्थितियों और उन आंकडों का अध्ययन करवा रहे हैं कि जो हमें इस बात की विधिवत जानकारी देगें कि किस क्षेत्र में कैसी समस्या है और इसका स्रोत कहां है । चुंकि यह आन-गोइंग समस्या है इसलिए स्थायी रूप में हम आगे से प्रोजेक्ट्स बराबर बनाए रखेगें जिससे यह जानकारी निरंतर हमें प्राप्त होती रहे। जैसा कि मैने पहले ही सदन को सुचित किया कि पिछले 40-50 सालों में इस समस्या को एक जगह इक्ट्रा करके उसकी विधिवत जानकारी करने की कोई व्यवस्था नहीं थीं। जो व्यवस्था थी वह बडी कमजोर थी। उसको मैं व्यवस्था का नाम नहीं दे सकता हं। आज हम इस बारे में प्रयत्न कर रहे हैं और क्योंकि इसमें विभिन्न राज्यों से और विभिन्न मंत्रालयों से हमें परामर्श करना पड़ता है , उस प्रोसेस में काफी तेजी आ चूकी हैं और काफी हद तक हम पहंच चके हैं जिसके आधर पर हम आंकडे भी ठीक करेंगें औ वहां कहां रोकना है, लूप – होलस कहां है छेद कहां है उनका भी पता लगाएंगें और उसको ठीक ढ़ग से रोकेगें। इसी से आप समझ सकते हैं कि हमारी मंत्री और एनसीडब्लू के सभी सदस्य बराबर इस तरफ ध्यान दे रहे हैं। यह हमारे सामने एक प्रमुख समस्या है। कानूनों के सुधार के बारे में भी विभिन्न संस्थाओं से बात करके, राज्यों से परामर्श करके, उनको एडवाइज़री बोर्ड्स से परामर्श करके फिर एनसीडब्लू से परामर्श करके हम सुधार के लिए दे रहे हैं। आप स्वंय यदि कोई सुझाव देगें कि इस पर और उसका समावेश भी करेगें। लेकिन मैं आपको यह विश्वास दिलाना चाहता हूँ कि मंत्रालय इस पर बहुत गंभीर है और हर दृष्टि से जो कुछ हमारे साधनों में संभव हैं वह हम करेगें। मगर यह काम विभिन्न मंत्रालयों और विभिन्न राज्यों में बंटा

हुआ है। उसकी भी अपनी एक अलग कार्य प्रणाली होती हैं हर एक को बुलाना होता हैं। उससे मिलकर बात करनी पड़ती है। नोडल एजेंसी बनानी पड़ती हैं। बहुत से राज्यों में सेट्रल एडवाइज़री बोर्ड्स ही नहीं थे। हमारी मंत्री गयीं और उन्होनें जा-जा करके सेंट्रल एडावाइज़री बोर्ड्स की बैठकें करायीं कि बताइए, इस समस्या से कैसे जूझेंगें, कैसे इसको रोकेगें। मैं इससे सहमत हूँ। इसमें में सभी सम्मानित सदस्यों से कहूंगा कि जहां कहीं ऐसे एनजीओज उन्हें दिखाई देते हैं जो बहुत अच्छी तरह से काम करते हैं और इस हिंद से बहुत गंभीर हैं तो हमें बताएं, हम अवश्य उनकी सहायता करेंगें। हमारी कि विनाई यह है कि जिन एनजीओज को हमने देखा है, अध्ययन किया है उनमें से बहुत से ठीक ढंग से काम नहीं करते हैं। उनको भी हम बाहर कर रहें हैं और जो इनमें ठीक से काम करने वाले एनजीओज होगें उनकी पूरी सहायता करेगें –हर दृष्टि से टेक्निकल भी और फाइनेंशियल भी।

SHRI C.P. THIRUNAVUKKARASU: Mr. Chairman, Sir trafficking comes not only under the Suppression of the Immoral Traffic Act, but it also comes under the Indian Penal Code, in the form of kidnapping, abduction, sale and purchase of minor children, It has already been pointed out that under the guise of adoption, some of the minor children are being taken away from India for the purpose of prostitution and also for the purpose of.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Integrated data base for forests

*182. SHRI ABANI ROY: SHRI PREM CHAND GUPTA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government's attention has been drawn to the news-item caption, Governments environment data five years old, published in the Times of India dated 8th February, 2002;
- (b) if so, whether the Committee on Environment and Health recommended creating an integrated data base tracking trends and developing warning indicators;
- (c) if so, wether Government have contemplated any action on such recommendations, so far; and
 - (d) if so, the details thereof and if not, the reasons therefor?